

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

23.02.2010

MA 46/2010 (OA No. 551/2009)


Mr. Nand Kishore, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

This MA has been filed by the applicant for clarification of the order dated 08.02.2010 whereby the aforesaid OA was disposed of in terms of the judgment rendered by this Tribunal in OA No. 573/2009. The contention of the learned counsel for the applicant is that in the case of Durga Lal, this Tribunal has granted the order of status quo qua the applicant but while disposing of this OA (OA No. 551/2009), this Tribunal has not specifically recorded this fact.

Learned counsel for the applicant submits that similar direction may also be given in the present case also.

We have heard learned counsel for the parties. Since we have dispose of this OA in terms of the judgment rendered by this Tribunal in OA No. 573/2009, the contention of the learned counsel for the applicant in this case that order of status quo, which was granted in the case of Durga Lal (OA No. 573/2009), has not been specifically recorded while disposing of this case vide order dated 08.02.2010 cannot be accepted. It may be relevant to mention here that in OA No. 551/2009, there was no dispute regarding the transfer of the applicants. The issue raised by the applicants was regarding the restoration of the seniority of the applicant as determined vide order dated 18.11.2009 as such, it was not necessary for this Tribunal to grant order of status quo while disposing of the case. Accordingly, the MA shall stands disposed of in terms of the observation made above and there was no necessity to pass the order of status quo while disposing of the OA vide order dated 08.02.2010.

The MA shall stands disposed of accordingly.


(B.L. KHATRI)
MEMBER(A)


(M.L. CHANDRA)
MEMBER (J)

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